

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 6/RP/2016

Subject : Review of order dated 18.12.2015 in Petition No. 135/TT/2012

Date of Hearing : 4.10.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Jindal Power Limited (JPL)

Respondents : Jindal Power Limited (JPL) and 26 others

Parties present : Ms. Divya Chaturedi, Advocate, JPL
Shri Rajesh Maurya, JPL
Shri K.K. Agarwal, JPL
Shri M.N. Ravi Shankar, JPL
Shri Shivranjan, JPL

Record of Proceedings

Learned counsel for the review petitioner submitted that the matter was last heard on 26.7.2016 and the respondents were directed to file the reply to the petition. However, none of the parties have filed any reply. Learned counsel submitted that 400 kV JPL Tamnar-Raipur D/C line and 2 nos. 315 MVA, 400/220 kV Transformer alongwith 4 nos. of 400 kV bays and 2 nos. of 220 kV was commissioned in 2008 and licence was granted on 9.5.2011. The project has two parts i.e. generation part and transmission part, one represented the content and second represent the carriage. Separate amounts of investment are made in each part and the content part generated the earnings.

2. Learned counsel for the review petitioner further submitted that there are errors in Commission's decision with respect to treatment of equity, return on equity and debt including normative debt and servicing of debt and it may be reviewed and rectified.

3. The Commission observed that the petitioner's claim that they have not earned from transmission business is incorrect as transmission asset is also part of generation station.



4. The Commission directed the petitioner to file the following information, on affidavit by 11.11.2016 with a copy to the respondents:-

- a) The separated audited accounts in proper format of accounts prescribed under Companies Act, 1956, as well as Companies Act, 2013 for the transmission business, generation business along with combined business for the licence issue date i.e. 9.5.2011 and for the period when the transmission business started with generation business i.e. for the years 2008-09, 2009-10 and 2010-11; and
- b) Separate audited accounts for transmission business for the period ending 31.3.2012, 31.3.2013 and 31.3.2014.

5. The Commission directed the respondents to file their reply by 18.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 25.11.2016. The Commission further observed that no extension of time shall be granted. In case, no information is filed within the due date, the matter shall be considered based on the available records.

6. Subject to above, the order in the matter was reserved by the Commission.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

